

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:5446  
ANSWERED ON:28.04.2003  
REVIEW OF CHILD LABOUR LAWS  
HARIBHAI PARTHIBHAI CHAUDHARY;LAXMAN GILUWA

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Government have reviewed the child labour laws;
- (b) if so, the amendments enacted therein by the Government during the last three years; and
- (c) the achievements accrued therefrom by the Government so far?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF LABOUR(SHRI VIJAY GOEL)

(a): Yes, Sir.

(b): Amendments to make the Act more stringent include (a) making the offence the cognizable offence under the Child Labour (Prohibition & (Regulation) Act, 1986; (b) making the penalties more stringent and deterrent; and (c) the responsibility of providing proof of age of child would be on the employer.

(c): After amendments, the Schedule to the Act has been enlarged to cover 13 occupations and 57 processes for prohibiting child labour. During the last 5 years 12,348 prosecutions have been launched against offending employers.